

MINUTES OF THE MEETING No. 5/10 dated 29.4.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.4/10 for confirmation and confirmed and adopted the same without any change.

Case No M-30 NC No.5/10 Dated 29.4.09	M/ s Swastic Auto Industries, N. Delhi F.No.01/81/50/415 /AM08/DES-IV RLA F.No.05/24/40/615/AM08 Lic.No0510211603. Dated 5.11.07
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 29.4.2009 as under:-

Item of Export	Qty	Item of Import	Qty
Asbestos Moulded Non-Metallic Brake Lining Containing Phenol Resin Min.25% & Asbestos Min. 70%	90000 Kg	1. Phenol 2. Formaldehyde 3. Asbestos raw in different grades/Asbestos Yarn	22500 Kg 22500 Kg 63000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-31 NC No.5/10	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/606 /AM05/DES-IV
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Dated 29.4.09	RLA F.No.03/24/40/2007/AM05 Lic.No03103006339. Dated 9.12.04
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009.

Case No M-32 NC No.5/10 Dated 29.4.09	M/ s India Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No0510221995. Dated 12.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009.

Case No M-33 NC No.5/10 Dated 29.4.09	M/s Brakewel Automotive Components(I) Pvt. Ltd, N. Delhi F.No.01/83/50/152 /AM08/DES-IV RLA F.No.05/24/40/898/AM08 Lic.No0510217251. Dated 29.2.08
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The Committee considered the case as per agenda. DIPP in their written comments forwarded vide their U.O. No.Nil dated 29.4.2009 stated that the information furnished by the firm vide their letter dated 5.2.2009 indicated wastage as 35% whereas basis

of weight export & import wastage is around 55%. DIPP therefore suggested to request the firm to clarify the same and furnish fresh the revised wastage chart for 15 days time. Accordingly the case may be re-listed on 27.5.2009.

Case No M-34 NC No.5/10 Dated 29.4.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/587 /AM09/DES-IV
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1. The Committee considered the case as per agenda. The office of Zonal Jt. DGFT, Mumbai vide their letter No.F-3/10/AM07/DRI/ECA-II/792, dated 25.11.2008 informed D.G.F.T.Headquarters that an application has been filed by M/s VVF Ltd., Mumbai before Hon'ble Settlement Commission, Mumbai and Hon'ble Settlement Commission has asked for advice from DGFT on the question of cancellation of licences/modification of ad-hoc norms as requested by DRI. The case was therefore placed before Norms Committee.

2. As per the DRI report, the party had claimed higher wastage in the form of higher residues/Pitch & formation of Low Grade Mixed Fatty Acids (LGMFA). The sale price of recoverable wastage (LGMFA) as indicated in their application is Rs. 1000 per MT.

3. To ascertain the facts of the case, the applicant party was called for personal hearing by the Norms Committee in its meetings held on 21.1.2009, 11.2.2009 and 29.4.2009. The firm while giving revised data vide their letter dated 29.4.2009 clarified that they have installed K3 Single Fractional Distillation Column with Sulzer's structured packing mellapack during march 2001 for the manufacture of high purity fatty acids. The trial runs were carried out during April – July, 2001. They have mentioned that before the commencement of operation of the same, there was no possibility of recovering any valuable product from LGMFA.

4. On encapsulating the history of clearance of the cases by ALC in respect of Licence No.310045711, dated 18.7.2000, it is mentioned that against their licence application was received in 2000, the representatives of the firm was called for Personal Hearing before ALC meeting held on 30.8.2000. Details of minutes of the ALC meeting held on 30/8/2000 are reproduced as below:-

“The Committee considered this Para 7.5 case as per agenda for fixation of norms for the export product Refined Glycerine. The party was called before the Committee for personal hearing, Vice-President of the company appeared before the Committee. He was requested to explain the reasons for formation of high quantity of low grade mixed fatty acid and also to give proof for sale of the same at a price of Rs. 1000-MT. The representative of the company explained that during the fractional distillation about 50% of good quantity of fatty acid gets polymerized. He explained that they are in the process of installing additional fractional distillation columns which will help in generation of high grade fatty acids & that for this they have incurred expenditure worth Rs.6/-crores. He assured the Committee that in future they will get better quantity of high grade fatty acid after installation of additional equipments. He also assured that after installation of additional equipments they will be getting better value addition also. The Committee accepted their contention and decided to clear this Para 7.5 application as applied for as follows:-

<i>Export Product</i>	<i>Quantity</i>	<i>Inputs allowed for import</i>	<i>Quantity</i>
<i>Refined Glycerine (USP)99.5%</i>	<i>1000 MT</i>	<i>Crude Palm Kernel Oil</i>	<i>2400 MT</i>

5. Later on, the party again appeared for Personal Hearing on 28.3.2001 before ALC with regards to Licence No.0310072061 dated 7.2.2001 and submitted a detailed note containing plant up gradation and their current status of fatty acid distillation plant. The minutes of the meeting ALC No. 42/2001 dt. 28.3.2001 are reproduced below:-

“The Committee considered this case of Para 7.5 as per agenda for fixation of input-output norms for the export products (1) refined Glycerine (USP) 99.5% and (2) Distilled Fatty Acid (Oleic Acid)- for which the firm obtained above advance licence from RLA, Mumbai.

Shri Raj Kumar and Dr. B. R. Gaikwad and Mrs. Kalyani Desai, representatives of the firm appeared before the Committee and explained the position. They have also submitted a detailed note containing plant upgradations and the current status pertaining to their fatty acid distillation plant and production of better quality fatty acids and the proposed installation of two fractional distillation columns by August 2001 to increase the efficiency, value and yields of quality fatty acids and requested that quantities of input items asked for may be allowed as applied for.

The Committee after hearing the submissions of the representatives of the firm about the reduction of wastage during this period and also their further submissions to reduce the wastages in future and also in the light of the written comments of the Deptt. of C&PC furnished vide their U.O. Note No. 14010/87/2000/CH.II dated 28.2.2001 a copy of which was also given in the meeting recommending a quantity of 10594 MTs. RBD Palmolein, having FFA=0.1%, AV=0.3% and SAV=198 as against 12300 MTs of RBD Palmolein asked for, for the purpose of the above advance licence, decided to clear the case as per the written recommendation of the Deptt. of C&PC and accordingly approved a quantity of 10594 MTs of RBD Palmolein (as per specifications indicated in the application) for import as above with an export obligation of 975 MTs of Refined Glycerine (99.5%) USP and 4500 MTs of Oleic Acid as distilled fatty acid, for purposes of the above Para 7.5 case only.

The Committee was also of the view that since the import item is now freely importable the firm can

supplement their additional requirement by the duty paid material under OGL should the need arise.

RLA, Mumbai – shall take necessary action to call back the licence and amend the same accordingly as per above decision of ALC”.

6. The Firm on 11.2.2009 submitted CA certificate relating to addition in specific plant & machinery and incurring expenditure during the last 5 years, which is given as under:-

<u>YEAR</u>	<u>AMOUNT (Rs.LAKHS)</u>
2001-2002	454.62
2002-03	2008.43
2003-04	78.93
2004-05	349.86
2005-06	4823.34

7. On 29.4.2009 CMD of the firm stated before Norms Committee that in the beginning , they were having simple one distillation column and due to repeated distillation carried out, wastage was higher. He also stated that firm has completed revamping and modification of their plant by way of installing additional fractioning column from 2001-2002 to 2005-2006. Norms Committee felt that at this stage past physical verification of wastage cannot be done and therefore revised declaration given by the firm was considered.

8. In a written submission made by the firm on 29.4.2009 it is stated that due to investment made in plant and machinery quality of LGMFA improved and therefore value of this product also enhanced. The firm submitted in writing that value of the improved LGMFA enhanced by Rs. 4000/- per MT. On the basis of enhanced value as submitted by the firm, back calculation was done and

revised norms worked out, as below:-

<u>S.No.</u>	<u>Lic. No.</u> <u>& Date</u>	<u>Export</u> <u>Obligation</u>	<u>Total RM</u> <u>Qty. allowed</u>	<u>Earlier</u> <u>Norms</u>	<u>Revised</u> <u>Qty. of RM</u>	<u>Revised</u> <u>Norms</u>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
8.	310084449 15.5.2001	15617 MT	18260 MT	1.169	17655 MT	1.131
9.	310105084 9.10.2001	6594 MT	9207 MT	1.397	8899 MT	1.349
11.	310160182 24.9.2002	441 MT	752 MT	1.700	720.343 MT	1.633
12.	310172011 12.12.2002	2455 MT	3817 MT	1.555	3654.19 MT	1.488
13.	310193368 7.4.2003	8966 MT	12190 MT	1.359	11958.26 MT	1.333
15.	310222792 4.9.2003	9588 MT	14491 MT	1.511	14101.52 MT	1.470

16.	310261265	3097 MT	3724 MT	1.20	3685.61 MT	1.190
	29.3.2004					
17.	310265730	9255 MT	13849 MT	1.49	12264.34 MT	1.325
	28.4.2004					

9. Firm also submitted that Acid Oil is black /dark brown color obtained from the vegetable oil refinery. It is mixture of Fatty Acids, Glycerides and unsaponifiables as main constituents. It contains maximum impurities & recovery of Erucic Acid & Behenic Acid is very difficult resulting in formation of substantial wastage. Firm further stated that LGMFA recovered from Acid Oil is of highly impure form, Norms Committee concurred the submission made by firm.

10. In view of the above Norms Committee decided the following:-

- (i) Firm's declaration of no possibility of recoveries of any valuable product before substantial investment in plant and machinery is accepted. Thus Norms worked out earlier in case of first seven licences (Sl.No.1 to Sl.No.7 mentioned in DRI report) on basis of declaration of the firm are retained.
- (ii) Statement of firm that "Acid Oil" with respect of licences at Sl.No.14, 18, 19 (of DRI report), contains mostly impurities and LGMFA recovered from Acid Oil is in highly impure form is accepted by the Norms Committee. .
- (iii) On the basis of revised declaration given by firm on 29.4.2009, revised norms in 8 licenses (Sl.No.8,9 ,11,12,13,15,16 and 17) have been worked out and given under Column No.(7) of Para 8 above.
- (iv) The norms granted in Licence No.310317464 dated 18.2.2005 at Sl.No.20 is amended to 1.162 kg as against approved (earlier) norms of 1.166 kg in line with SION fixed later on.

11. Normally Norms Committee does not review the norms decided 7-8 years before. Norms, earlier were decided on the basis of Para 7.5/4.7 of relevant Hand Book of Procedure on self declaration basis. These norms have been re-looked into, keeping in view the directions of the Hon'ble Settlement Commission, Mumbai conveyed by the office of Zonal Jt. DGFT, Mumbai vide their letter No.F-3/10/AM07/DRI/ECA-II/792, dated 25.11.2008 and self declaration of the firm on 29.4.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2009 **MEETING DATE** : 29.04.2009

1	Case No.: 43/46/83-ALC1/2007	Party Name:H.F. Matel Art (P) Ltd,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
	HQ File :01/82/050/01851/AM08/	RLA File :13/24/040/0014/AM07/	Lic.No/Date: 30.0.06	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.5.2009			

	Case No.: 18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229	Defer

2		13.09.2006	Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide Central Excise Data of consumption and production with 3 weeks time and also confirm from the export cell whether the export item is banned for export. Accordingly the case may be re-listed on 27.5.2009		

3	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.			

4	Case No.: 11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 27/5/2009.			

5	Case No.: 71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.			

	Case No.: 5/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
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6	HQ File :01/83/050/01174/AM09/	RLA File :10/24/040/00072/AM08/	Lic.No/Date:1010026948 19.07.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

7	Case No.:6/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01175/AM09/	RLA File :10/24/040/00087/AM08/	Lic.No/Date:1010027040 31.07.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

8	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 27.5.2009.				

9	Case No.:9/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01178/AM09/	RLA File :10/24/040/00104/AM08/	Lic.No/Date:1010027206 22.08.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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10	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.				

11	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 27.5.2009.				

12	Case No.:7/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01176/AM09/	RLA File :10/24/040/00105/AM08/	Lic.No/Date:1010027262 06.09.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

13	Case No.:8/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01177/AM09/	RLA File :10/24/040/00106/AM08/	Lic.No/Date:1010027263 06.09.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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14	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received on 29/1/09 and sent to TA on 30.1.09 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.5.2009.				

15	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.				

16	Case No.:10/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01179/AM09/	RLA File :10/24/040/00126/AM08/	Lic.No/Date:1010027680 18.10.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

17	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.				

	Case No.:13/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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18	HQ File :01/83/050/01182/AM09/	RLA File :10/24/040/00139/AM08/	Lic.No/Date:1010027890 14.11.2007	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

19	Case No.:14/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01183/AM09/	RLA File :10/24/040/00143/AM08/	Lic.No/Date:1010028031 29.11.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

20	Case No.:11/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01180/AM09/	RLA File :10/24/040/00147/AM08/	Lic.No/Date:1010028184 18.12.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

21	Case No.:12/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01181/AM09/	RLA File :10/24/040/00155/AM08/	Lic.No/Date:1010028223 19.12.2007	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

	Case No.:2/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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22	HQ File :01/83/050/01169/AM09/	RLA File :10/24/040/00169/AM08/	Lic.No/Date:1010028655 29.01.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.				

23	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.				

24	Case No.:59/45/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01228/AM09/	RLA File :30/24/040/00004/AM09/	Lic.No/Date:3010056022 25.04.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/4/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009..				

25	Case No.:26/45/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01195/AM09/	RLA File :08/24/040/00011/AM09/	Lic.No/Date:0810071745 07.05.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC. Div.). Accordingly the case may be re-listed on 27.5.2009.				

	Case No.:58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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26	HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. Accordingly the case may be re-listed on 27.5.2009..			

27	Case No.:27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/3/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009..			

28	Case No.:28/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641 27.06.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/4/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009..			

29	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.			

30	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 27.5.2009..			

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Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 29.4.2009 as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Thermal Coated Paper, Coated Paper, Plain Paper, Carbonless paper, Ruled/Unruled paper in various size 50 to 150 GSM +/- 10% (Printed Thermal Paper roll form)	6000.000 Kg	
2.	Thermal Coated Paper, Coated Paper, Plain Paper, Carbonless paper, Ruled/Unruled paper in various size 50 to 150 GSM +/- 10% (Printed Thermal Paper roll form)	8000.000 Kg	
<u>Import Item</u>			

S.No.	Description of item	Quantity
1.	Thermal Coated Paper (unprinted) in any size rolls of Relevant GSM	14584 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:31/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01200/AM09/	RLA File :05/24/040/00286/AM09/	Lic.No/Date:0510224810 31.07.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 3.6.2009..			

33	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

34	Case No.:13/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01329/AM09/	RLA File :25/24/040/00003/AM09/	Lic.No/Date:2510002180 06.08.2008	Defer Date:29.04.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 27.5.2009.

35	Case No.: 8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 16/4/2009 and reply sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.5.2009.			

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Case No.:37/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status :Case Approved
HQ File :01/83/050/01206/AM09/	RLA File :03/95/040/01132/AM08/	Lic.No/Date:0310486108 11.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/65/2005+/PC.II dated 7.4.2006 as under:-			
Item of Export	Qty	Item of Import	Qty
Synthetic Binder Having Solid content of 11% Minimum in an Aqueous Base (Fevicol DDL)	1 Kg	Polyvinyl Alcohol	0.107 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 18/45/83-ALC1/2008	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
HQ File :01/83/050/01187/AM09/	RLA File :03/95/040/00442/AM09/	Lic.No/Date:0310486616	Defer

37		16.09.2008	Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/5/2009 issued by this office. Accordingly the case may be re-listed on 27.5.2009..			

38	Case No.:22/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01191/AM09/	RLA File :07/21/040/00609/AM09/	Lic.No/Date:0710059951 19.09.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 27.5.2009..			

39	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

40	Case No.:19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 27.5.2009..			

41	Case No.:12/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01328/AM09/	RLA File :25/24/040/00005/AM09/	Lic.No/Date:2510002257 07.10.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 27.5.2009.			

42	Case No.:45/45/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01214/AM09/	RLA File :03/94/040/00704/AM09/	Lic.No/Date:0310491951 24.10.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 27.5.2009.			

43	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

44	Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. 8.5.09 . he case is deferred for four weeks and be listed on 27.5.09..			

45	Case No.:23/33/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/00969/AM09/	RLA File :13/24/040/00019/AM09/	Lic.No/Date:1310027277 07.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/134/2006/PC.II dated 12.12.2006 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	White Masterbatch (Containing 20+/-1% LLDPE and 80+ 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.206 Kg 0.824 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:22/33/83-ALC1/2008	Party Name:SHRISTI ENGINEERS & CONSULTANTS.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/00968/AM09/	RLA File :08/24/040/00105/AM09/	Lic.No/Date:0810075890 11.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/05/2008/PC.II dated 8.2.2008 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Antifab Master Batch (Containing 30% LLDPE	1 Kg	LLDPE Granules	0.30 Kg

& 70% Calcium
Carbonate)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47	Case No.:39/45/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01208/AM09/	RLA File :03/95/040/00679/AM09/	Lic.No/Date:0310497335 11.12.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.) and reminder issued on 16.4.09. Accordingly the case may be re-listed on 27.5.2009..			

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Case No.:41/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
HQ File :01/83/050/01210/AM09/	RLA File :03/95/040/00708/AM09/	Lic.No/Date:0310497339 11.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/25/2004/Ch.II dated 16.4.2009 as under:-			
Item of Export	Qty	Item of Import	Qty
Mancozeb Technical 85%	1 Kg	1. Ethlene Diamine 2. Carbon Disulphide 3. Maganese Sulphate 4. Zinc Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.258 Kg 0.654 Kg 0.593 kg 0.054 Kg 0.031 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:43/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/01212/AM09/	RLA File :03/95/040/00710/AM09/	Lic.No/Date:0310497533 12.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/25/2004/Ch.II dated 16.4.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Mancozeb 80% WP	1 Kg	1. Ethlene Diamine 2. Carbon Disulphide 3. Maganese Sulphate 4. Zinc Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.237 Kg 0.630 Kg 0.557 kg 0.051 Kg 0.035 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:52/45/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01221/AM09/	RLA File :03/94/040/00852/AM09/	Lic.No/Date:0310497889 15.12.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.			

	Case No.:2/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/01113/AM09/	RLA File :03/95/040/00768/AM09/	Lic.No/Date:0310499373 22.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/25/2004/Ch.II dated 16.4.2009 as under:-

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Item of Export	Qty	Item of Import	Qty
Mancozeb Technical 85%	1 Kg	1. Ethlene Diamine 2. Carbon Disulphide 3. Maganese Sulphate 4. Zinc Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.258 Kg 0.654 Kg 0.593 kg 0.054 Kg 0.031 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 6/41/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
HQ File :01/83/050/01117/AM09/	RLA File :31/24/040/00260/AM09/	Lic.No/Date:3110036603 23.12.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Accordingly the case may be re-listed on 27.5.2009..			

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Case No.: 11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status: Case Deferred
HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 27.5.2009.			

54	Case No.:7/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/01118/AM09/	RLA File :31/24/040/00258/AM09/	Lic.No/Date:3110036617 24.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/66/2008/PC.II dated 16.2.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Piston Bush Made out of Phenolic Moulding Compound (In various sizes and part numers)	1 Kg	Phenolic Moulding Compound (Grade DUREZ 29502)	1.15 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:8/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/01119/AM09/	RLA File :31/24/040/00259/AM09/	Lic.No/Date:3110036619 24.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/66/2008/PC.II dated 16.2.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Piston Bush Made out of Phenolic Moulding Compound (In various sizes and part numers)	1 Kg	Phenolic Moulding Compound (Grade DUREZ 29502)	1.15 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Accordingly the case may be re-listed on 27.5.2009..			

57	Case No.:23/45/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01192/AM09/	RLA File :03/95/040/00861/AM09/	Lic.No/Date:0310503443 22.01.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/4/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 27.5.2009..			

58	Case No.:25/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01194/AM09/	RLA File :04/24/040/00237/AM09/	Lic.No/Date:0410101780 22.01.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/4/2009 issued by this office. Accordingly the case may be re-listed on 27.5.2009..			

	Case No.:57/45/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/01226/AM09/	RLA File :31/24/040/00287/AM09/	Lic.No/Date:3110037111 22.01.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/66/2008/PC.II dated 16.2.2009 as under:-

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Item of Export	Qty	Item of Import	Qty
Piston Bush Made out of Phenolic Moulding Compound (In various sizes and part numers)	1 Kg	Phenolic Moulding Compound (Grade DUREZ 29502)	1.15 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:27.05.2009

Decision :The Committee considered the case as per agenda. Representative of the DIPP present in the meeting forwarded the written comments dated 1/4/2009 stating that the norms for the similar item have been published under SION No. A-1558. Since the issue involves import of security paper for Bank Cheques it is suggested to obtained the views of Ministry of Finance in the matter. Accordingly the case may be re-listed on 3.6.2009.

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Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:27.05.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009

Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMA TECH PVT.LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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62	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.5.2009				

63	Case No.:9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 27.5.2009				

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Case No.:10/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status :Case Approved
HQ File :01/83/050/01326/AM09/	RLA File :03/94/040/00160/AM09/	Lic.No/Date:0310508805 23.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/70/2008/Ch.II dated 17.4.2009 as under:-			
Item of Export	Qty	Item of Import	Qty
Tribasic Lead Sulphate	1 Kg	Lead Oxide	0.923 Kg
Dibasic Lead Stearate	1 Kg	1. Lead oxide 2. Stearic Acid (Stearic acid content 50 $\pm$ 10% Stearic acid + Palmitic acid content : 90% Min.)	0.571 Kg 0.459 Kg
Lead Stearate	1 Kg	1. Lead Oxide 2. Stearic Acid (Stearic acid content	0.303 Kg 0.550 kg

50 $\pm$ 10% Stearic acid + Palmitic acid content : 90% Min.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	Case No.:14/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01330/AM09/	RLA File :10/24/040/00104/AM09/	Lic.No/Date:1010032730 25.02.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

66	Case No.:15/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01331/AM09/	RLA File :10/24/040/00105/AM09/	Lic.No/Date:1010032733 25.02.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

67	Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.5.2009.			

	Case No.:17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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68	HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/4/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009..				

69	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI) Accordingly the case may be re-listed on 27/5/2009.				

70	Case No.:19/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01335/AM09/	RLA File :03/94/040/00974/AM09/	Lic.No/Date:0310509250 25.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 27/5/2009.				

71	Case No.:20/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01336/AM09/	RLA File :03/94/040/00019/AM09/	Lic.No/Date:0310509260 25.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 27/5/2009.				

	Case No.:21/49/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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72	HQ File :01/83/050/01337/AM09/	RLA File :03/94/040/01054/AM09/	Lic.No/Date:0310509349 26.02.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 27/5/2009.				

73	Case No.:6/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01344/AM09/	RLA File :08/24/040/00055/AM09/	Lic.No/Date:0810078467 03.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 27/5/2009.				

74	Case No.:7/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01345/AM09/	RLA File :08/24/040/00230/AM09/	Lic.No/Date:0810078468 03.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 27/5/2009.				

75	Case No.:18/1/83-ALC1/2009	Party Name:SREE RAYALASEEMA HI STRENGTH HYPO LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01356/AM09/	RLA File :09/24/040/00304/AM09/	Lic.No/Date:0910037279 04.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

	Case No.:2/1/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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76	HQ File :01/83/050/01340/AM09/	RLA File :04/24/040/00045/AM09/	Lic.No/Date:0410102806 09.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

77	Case No.:3/1/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01341/AM09/	RLA File :04/24/040/00041/AM09/	Lic.No/Date:0410102809 09.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

78	Case No.:4/1/83-ALC1/2009	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01342/AM09/	RLA File :10/24/040/00116/AM09/	Lic.No/Date:1010032906 12.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

79	Case No.:16/1/83-ALC1/2009	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01354/AM09/	RLA File :34/24/040/00131/AM09/	Lic.No/Date:3410023662 12.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

	Case No.:1/1/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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80	HQ File :01/83/050/01339/AM09/	RLA File :04/24/040/00276/AM09/	Lic.No/Date:0410102922 13.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009				

81	Case No.:14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

82	Case No.:10/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01348/AM09/	RLA File :05/24/040/00767/AM09/	Lic.No/Date:0510238733 24.03.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009				

83	Case No.:11/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
	HQ File :01/83/050/01349/AM09/	RLA File :05/24/040/00768/AM09/	Lic.No/Date:0510238734 24.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/33/2001/Ch.II dated 7.11.2003 on repeat basis as under:-				
	Item of Export	Qty	Item of Import	Qty

	Benzene propanamide N,N-1,6 Hexanedylbis – (1,1 Dimethyl ethyle – 4- Hydroxy): <u>KINOX-98.</u>	1 Kg	1. 2,6 Di Tert. Butyl Phenol (2,6 DTBP)	0.888 Kg
			2. Methyl Acrylate	0.375 Kg
			3. Hexamethylene Diamine	0.219 Kg
			4. Methanol	0.300 Kg
			5. Orthoxylene	0.400 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

84	Case No.:13/1/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01351/AM09/	RLA File :31/21/040/00418/AM09/	Lic.No/Date:3110037823 24.03.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 27.5.09			

85	Case No.:15/1/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01353/AM09/	RLA File :31/24/040/00343/AM09/	Lic.No/Date:3110037843 24.03.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09. Applicants may also be asked to give hard copy in two weeks time.			

86	Case No.:19/1/83-ALC1/2009	Party Name:S.P.S.TIMBERS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/01357/AM09/	RLA File :04/24/040/00302/AM09/	Lic.No/Date:0410103322 25.03.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of			

SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 27.5.09.

87

Case No.:1/5/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
HQ File :01/83/050/00036/AM10/	RLA File :03/94/040/00010/AM10/	Lic.No/Date:0310516152 17.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2009 as under:-			
Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (Purity of Palladium 99.99%)	1 Kg	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 Kg 0.981 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:2/5/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00037/AM10/	RLA File :03/95/040/00006/AM10/	Lic.No/Date:0310516192 20.04.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09			

89	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.5.2009

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Case No.:4/5/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
HQ File :01/83/050/00039/AM10/	RLA File :08/24/040/00010/AM10/	Lic.No/Date:0810079411 21.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 3.7.2007 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 434	1 Kg	1. Resorcinol 2. Sodium Picramate 3. 1:6 Cleaves Acid 4. Sodium Nitrite	0.178 Kg 0.350 kg 0.353 Kg 0.225 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91

Case No.:5/5/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
HQ File :01/83/050/00040/AM10/	RLA File :08/24/040/00002/AM10/	Lic.No/Date:0810079431 21.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 5.4.2004 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid brown 58 (Dye content 98%)	1 Kg	1. H Acid 2. Para Nitro Aniline	0.331 Kg 0.508 Kg

		3. Resorcinol 4. Sodium Nitrite	0.112 Kg 0.227 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009			

93	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09			

94	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09			

	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
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95	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09				

96	Case No.:10/5/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Deferred
	HQ File :01/83/050/00045/AM10/	RLA File :03/94/040/00005/AM10/	Lic.No/Date:0310516771 22.04.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09				

97

Case No.:11/5/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case Approved
HQ File :01/83/050/00046/AM10/	RLA File :04/24/040/00006/AM10/	Lic.No/Date:0410104083 22.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/20/2003/Ch.II dated 22.1.2007 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Modified Starch Blends (Relevant Starch content : 88% Min.)	1 Kg	Starch (Maize, Tapioca/Potato)	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:12/5/83-ALC1/2009	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case deferred
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98	HQ File :01/83/050/00047/AM10/	RLA File :05/24/040/00003/AM10/	Lic.No/Date:0510240101 22.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 27.5.09				

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Case No.:13/5/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2009 29.04.2009	Status:Case approved
HQ File :01/83/050/00048/AM10/	RLA File :08/24/040/00003/AM10/	Lic.No/Date:0810079494 23.04.2009	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 2.8.2005 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Black 107	1 Kg	1. Beta Naphthol	0.390 Kg
		2. Sodium Nitrite	0.106 Kg
		3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid	0.340 Kg
		4. Picramic Acid	0.164 Kg
		OR	
		Sodium Picramate	0.183 Kg
		5. 5-itra-2-Amino Phenol	0.110 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:06.05.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer